THE PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL, 1991

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): Madam, I beg to move:

"That the BUI to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1991-92, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up dause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI DIGVIJAY SINGH: Madam, I beg to move:

"That the Bill be returned. "

The question was put and the motion was adopted.

5 P. M.

THE PUNJAB APPROPRIATION BILL, 1991

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): Madam, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1990-91, as passed by the Lok Sabha, be taken Into consideration. "

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

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Clauses 2 and 3 and *the Schedule were* added to the Bill.

Clause 1, the Enacting Formula and the *Title were* added to the *Bill*.

SHRI DIGVIJAY SINGH: I move: "That the Bill be returned." *The question was put and* the *motion was adopted.*

RESOLUTION RE. ASSAM STATE ELECTRICTY BOARD

The question was proposed.

डज्जी संसालय में राज्य मंत्री (ओ तावनराव धाकने) होदना, यें आपकी अनुमति से निम्नलिखित संबल्ध उपस्थित करता हूं :-''ग्रसम राज्य के सम्बन्ध में राष्ट्रंग ति हॉना 27 नवम्बर 1990 की संविधान के अनुच्छेद 365 के ग्रधीन जारी की गई उद्यवोषणा के खण्ड (ख) के साथ पठित विद्युत (प्रदाय) प्रधिनियम 1948 (1948 का 54) की धारा 65 की उपधारा के अनुस ण में यह सभा उक्त उपधारा (3) के अधीन एक हजार एक करोड़ रुपये की अधिकता धन-राशी निर्धारित करने का ग्रनमोदन करती हैं जिसे ग्रसम राज्य विद्युत कि जी भी साथ उक्त धारा 65 की उपधारा (1) के प्रधीन ऋण के रूप में ले सकता है ''

THE DEPUTY CHAIRMAN: Mr. Dinesh Goswami, do you want to speak on the first one? You can

speak on the first one if you like. Let. the second one also be moved. Then you can speak.

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): Madam, I beg to move that this House approves the continuance in force...

SHRI DINESH GOSWAMI (Assam): No, Madam.

THE DEPUTY CHAIRMAN: Do you want to speak on electricity?

SHRI DINESH GOSWAMI: On the Budget proposals.

THE DEPUTY CHAIRMAN: Okay, You speak any time you like. Both of them are concerning Assam. If you want to speak now, you speak now. No objection.

SHRI DINESH GOSWAMI: No. Madam, the voting will be different.

417 Resolution re. continuation [11 MAR. 1991] under Article 356 in relation of President's Proclamation

THE DEPUTY CHAIRMAN: Okay. The voting will be different. Now you speak. I will permit you to speak now. We will vote them separately. (Interruptions)

SHRI DINESH GOSWAMI: Are you faking up the Budget now? If you take up the Budget, dispose of it.

THE DEPUTY CHAIRMAN: What he has moved is in pursuance of sub section (3) of section 65 of the Electricity (Supply) Act, 1948. He is talking about that.

SHRI DINESH GOSWAMI: What about the Assam Budget?

THE DEPUTY CHAIRMAN: The Assam Budget will come after this.

SHRI DINESH GOSWAMI: Then, let this be passed. I am not objecting to it. This can go.

THE DEPUTY CHAIRMAN: The Resolution moved by Mr. Dhakane is under consideration.

HRI DINESH GOSWAMI: Madam., both the Resolutions cannot be taken up together.

THE DEPUTY CHAIRMAN: I am not taking up both together. I am taking up the Resolution about electricity first. We will vote on electricity first. If you want to speak now, I will allow you. If you don't want to speak now, fine. You can speak whenever you want to speak. No objection. You can speak on any subject. I hve ano objection.

The question is:

"That in pursuance of sub-section (3) of Section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 27th November, 1990. by the President under article 356 of the Constitution with respect to the State of Assam this House accords approval for fixing unde the said subsection (3) the sum of one thousand and one hundred crores of rupees as the maximum amount which the Assam State Electricity

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Board may at any time have on loan under sub-section (1) of the said Section 65. " The motion was adopted.

RESOLUTION SEEKING APPROVAL OF THE CONTINUANCE OF PRESI-**DENT'S PROCLAMATION UNDER** ARTICLE 356 IN RELATION TO ASSAM

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): I beg to move:

"That this House approves the continuance in force of the Proclamation issued by the President on the 27th November, 1990, under article 356 of the Constitution in relation to the State of Assam, for a further period of six months with effect from the 27th May, 1990.

The question was proposed.

SHRIMATI BIJOYA CHAKRA-VARTY (Assam): Madam, I will speak on this.

THE DEPUTY CHAIRMAN: Mr. Dinesh Goswami, do you want to speak? (Interruptions) Don't be impatient, I will allow you. O. K. You speak.

DR. NAGEN SAIKIA (Assam): We have strong objection in bringing this Resolution to the House, because it was the betrayal On the part of the Central Government to impose the President's Rule in the State dismissing a regular Government there. Now, they are going to extend the President's Rule for another six months. By doing this they are going to complicate the problem in the State furthermore. By deploying Army in the State the Central Government has -been treating the State as an occupied territory. The innocent people are being harassed. They are being tortured by the Army, but the Government machinery has failed to nab the militants in the State. This failure may make the situation more complicated. The Government is not